

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH PUNE AT PUNE.**

N.R.S.No. 17295/2022 ORIGINAL APPLICATION NO. 94 / 2022 (WZ).

Ganesh Dadarao Anasane

... APPLICANT

v/s

Maharashtra Pollution Control Board & others.

...

RESPONDENT



AFFIDAVIT REPLY ON BEHALF OF RESPONDENT NO. 1: -

I, Sanjay D. Patil, Age 54 Years, Occupation Service, I/c. Regional officer of the Maharashtra Pollution Control Board at Amravati, having my office at Sahakar Surbhi, Bapatwadi, Rukhmini Nagar, Amravati filing this Affidavit in Reply on behalf of answering Respondent No.1 as I am authorized to file the same.

1. I say and submit that, Respondent Board has granted consent to operate to M/s Kothari Plastic Industries, Plot no B-28 MIDC Amravati vide no MPCB/SRO/AMT-I/AM-2023-10/CC-13 Dated 18/05/2010 which is valid up to 25/02/2025 under Green category. Copy of Consent to Operate dated 18/5/2010 is enclosed herewith and marked as an **Annexure-'A'**.
2. I say and submit that, in order to implement the Maharashtra Plastic and Thermocol Products (Manufacture, usage sale, transport, handling and storage) Notification dtd. 23/03/2018 and amendments thereof, Maharashtra Pollution Control Board i.e Respondent no 1 vide communication dated. 18/07/2019 communicated Municipal Commissioner Amravati Municipal Corporation to form squads and conduct drive to seize the banned plastic/to stop the usage of banned plastic and create awareness regarding the same. Copy of the Notification dated 23/03/2018 & amendment dated 30/06/2018 are enclosed herewith and marked as an **Annexure-'B'**. Copy of the communication dated 18/07/2019 is enclosed herewith and marked as an **Annexure-'C'**.
3. I say and submit that, the drive was conducted by the officials of Maharashtra Pollution Control Board and local body jointly. As per the provisions of the notification the packaging material shall be more than 50 microns in thickness and shall be printed with manufacturer's details, type of plastic with code number and buy-back price.

NOTARY


SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Reg.No. 15679

4. I say and submit that, the squad of Maharashtra Pollution Control Board officials along with Amravati Municipal Corporation visited the industry on 17/02/2020 and found that during the visit the industry was manufacturing plastic packaging bags & rolls below 50 microns' thickness. For which the industry was issued show cause notice on 26/02/2020 and imposed fine of Rs. 5000/- which was deposited to Amravati Municipal Corporation, Amravati. Copy of the said Show Cause notice is enclosed herewith and marked as an **Annexure-'D'**.

5. I say and submit that, again during the plastic ban survey conducted by the MPCB officials on 27/07/2022 the industry was found manufacturing plastic packaging bags having thickness below 50 microns. The industry was imposed fine of Rs. 10000/- for the same violation found second time.

I say and submit that, in view of the violation of provision of notification the answering respondent issued closure direction to the industry on 28/07/2022.

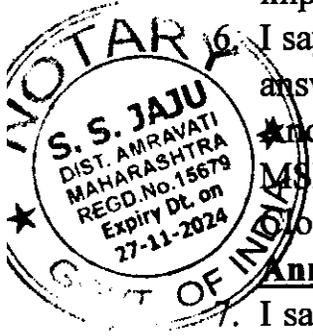
★ and the copy of the same was given to MIDC for water disconnection and MSEEDCL for electricity disconnection immediately. Copy of the said Closure Direction dated 28/07/2022 is enclosed herewith and marked as an **Annexure-'E'**

6. I say and submit that, the Respondent no 3. industry has submitted its reply on 03/08/2022 with a undertaking that they will not manufacture any kind of packaging material below 50 microns and will comply with the Plastic Waste Management Rules 2016. Copy of the Reply submitted by Respondent no 3 industry dated 3/8/2022 is enclosed herewith and marked as an **Annexure-'F'**.

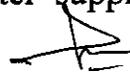
8. I say and submit that, for checking the compliance undertaking given by industry the Board officials was visited the industry on 21/09/2022 and it was found that the unit was not in operation and the gate of unit was locked and no industry representative was present. Therefore, industry was again visited on 29/09/2022 and it was found that the industry was not manufacturing any product during the visit and the factory representative informed that the water supply & electricity supply was disconnected. Copy of the Visit Report dated 21/09/2022 & 29/09/2022 is enclosed herewith and marked as an **Annexure-'G'**

9. I say and submit that, the petitioner has sent mail on 06/10/2022 wherein it is mentioned that he has sought information/documents under RTI act 2005 from Maharashtra State Electricity Distribution Company Ltd. regarding the direction to disconnect the electricity and has found that the consumption of the electricity was 13,482 units. The petitioner had requested to look into the matter of violation of Plastic Waste Management Rules 2016, Violation of Water (Prevention & Control of Pollution) Act 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and violation of Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/03/2018 and its amendment.

10. I say and submit that, the industry was closed as per the records/visit reports of the Board. I say and submit that, MIDC vide its letter dtd. 03/08/2022 communicated RO Amravati regarding disconnection of water supply on



NOTARY

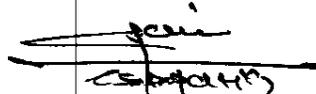

SWAPNIL S. JAJU
 NOTARY ADVOCATE
 Amravati (M.S.) India
 Reg.No. 15679

02/08/2022. Copy of the MIDC letter dated 03/08/2022 is enclosed herewith and marked as an Annexure-‘H’

11.I say and submit that, in connection with the petitioner request compliance report was called from MSEDCL office regarding power supply disconnection vide letter dtd. 12/10/2022. MSEDCL office vide letter dtd. 19/10/2022 has communicated that the electric supply was disconnected on 22/09/2022. Copy of the letter dated 12/10/2022 & 19/10/2022 is enclosed herewith and marked as an Annexure-‘I’

12.I say and submit that, considering the reply alongwith undertaking submitted by the industry in respect of the compliance of the Plastic Waste Management Rules, 2016, the conditional restart direction has been issued to the said industry after seeking approval from the higher authorities. The copy of the conditional restart direction dated 21/10/2022 is marked as Annexure-‘J’

For and on behalf of
Maharashtra Pollution Control Board

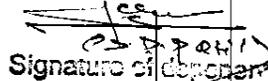

(S. D. Patil)

I/c.Regional Officer- Amravati

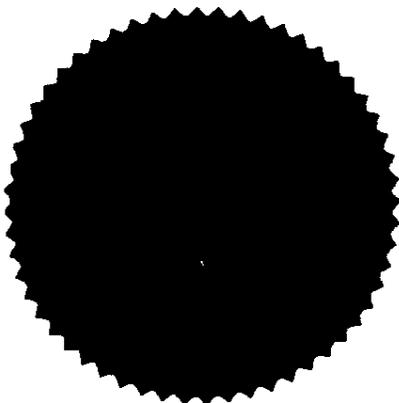


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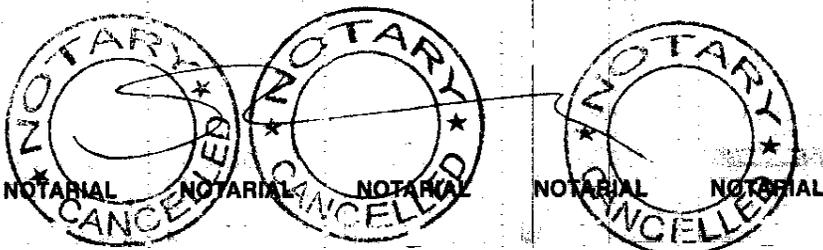
I do hereby certify in the name of the State of Maharashtra that the signature of the above named person is the true and correct signature of the said person and the contents of this document are true and correct.


Signature of the Notary

After Attestation
SWARNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Reg.No. 15679



N.R.S. No. 1795
Date 9.12.2022
THIS DOCUMENT
CONTAINS 3 PAGES



F.No. 273 B. No. 122/10

MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office- Amravati-I

☎ : (0721) 2563593
 Fax : (0721) 2563597

"Sahkar Surbhi"
 Bapatwadi, Near
 Vivekanand Colony,
 Amravati- 444606

GREEN/SSI

Consent No. MPCB/SRO/AMT-I/ AM-2023-10/ CC-3

Date :- 8/05/2023

Consent to OPERATE under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008. (To be referred as Water Act, Air Act and HW (M, H & TM) Rules respectively.)
 Consent is hereby granted to

M/s. Kothari Plastic Industries,
Plot No.B-28, MIDC area, Amravati
Tq. & Dist. Amravati.

located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, H & TM) Rules & Amendment thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions.

1. The consent is granted for a period upto :- 28/02/2025.
2. The consent is valid for the manufacture of :-

P.P. Bags : 5.6 T/Month

(By using virgin PP & HM granules only. No manufacture of carry bags allowed)

3. Conditions under Water Act :-

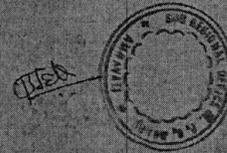
- i) The daily quantity of trade effluent from the factory shall not exceed Nil.
- ii) The daily quantity of sewage effluent from the factory shall not exceed 0.24MP
- iii) **Trade Effluent :-**

Treatment :- The Applicant shall provide comprehensive treatment system consisting of primary/secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards.

1. pH	Between	6.5 to 8.5	
2. Suspended Solids	Not to exceed	100 mg/l	
3. B.O.D. 3 days 27 °C	-do-	100 mg/lN.A....
4. C.O.D.	-do-	250 mg/l	
5. Oil & Grease	-do-	10 mg/l	
6. Total Dissolved Solids	-do-	2100 mg/l	

iv) **Trade Effluent Disposal :-**

....N.A....



...2...
 v) **Sewage Effluent Treatment** :- The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated to the following standards.

Suspended Solids Not to exceed 100 mg/l
 B.O.D. 3 days 27 °C -do- 100 mg/l

vi) **Sewage Effluent Disposal** :- Treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for plantation only.

vii) **Non- Hazardous Solid Wastes :-**

Type of Waste	Quantity	Treatment	Disposal
			---N.A.---

viii) **Other conditions :-**

- 1) Manufacture of carry bags are not allowed.
- 2) They should use virgin plastic granules of PP only.
- 3) Applicant should strictly comply, "Maharashtra Plastic Carry Bag" (Manufacture & Usage) Amendment Rules, 2006 & amended 2007
- 4) The approval from FDA for plastic containers used for milk packaging, Edible Packaging, food stuff packaging, if any, is required.
- 5) There shall not be any nuisance to the surround area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to referred as Cess Act) and Cess Amendment Act 1992 and Rules thereunder, (if applicable)

"The Industry falls under Cess Act and the Rules made thereunder"

The daily water consumption for the following categories is as under :-

a) Domestic	0.3	CMD
b) Industrial Processing		CMD
i) Generating bio-degradable wastes	---	CMD
ii) Generating non-biodegradable waste	---	CMD
c) Industrial Cooling	0.3	CMD
d) Agriculture/Gardening	0.2	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

Note:- Cess Act is not applicable unless total water consumption is less than 10 M³/day .

5. **CONDITION UNDER AIR ACT :-**

i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Control Equipments :-

.... N.A.

Standards for Emission of Air Pollutions :-

- i) SPM/TPM Not to exceed 150 mg/NM³
- ii) SO₂ Not to exceed

ii) **The applicant shall observe the following fuel pattern.**

Sr. No.	Type of Fuel	Quantity
	 N.A.



...3....

iii) The applicant shall erect the chimney (s) of the following specification.
 Sr. No. Chimney attached to Ht. in Mtrs.

1) N. A.

iv) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform, etc. for monitoring the air emissions and the same shall be open for inspections to/an for use of the Board's staff. The chimney(s), vents attached to various sources of emission shall be designated numbers such as S-1, S-2 etc. and these shall be painted/displayed to facilitate identification.

v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75dB (A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6.0 a.m. and 10.0 p.m. and night time is reckoned between 10.0 p.m. and 6 a.m.

vi) Other conditions :- Green belt afforestation shall be done upto 33%.
 6. **CONDITIONS UNDER HW (Management, Handling & Transboundary Movement) Rules, 2008**

i) The applicant shall handle hazardous wastes as specified below :-
 Sr. No. Waste Cat No. Type of Waste Quantity Disposal

There shall not be any Hazardous Waste

ii) Treatment :- ...N.A...

iii) The authorisation is hereby granted to operate facility of collection, storage, transport and disposal of hazardous waste.

7. Whenever due to any accident or other unforeseen Act or even, such emission occur or is apprehended to occur in excess of standards laid down, such information shall be forth with reported to Board, concerned Police Station, Office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories & Local Bodies. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

8. The applicant shall comply with the conditions as stipulated under Annexure-I

9. The capital investment is Rs. 9.45 Lacs

Dated this the 18th day of May 2010

for and on behalf of
 Maharashtra Pollution Control Board

To,
 Shri. D.N. Kothari,
 M/s. Kothari Plastic Industries,
 Plot No. B-28, MIDC area,
 Tq. & Dist. Amravati.

(B.J. Kale)
 Sub-Regional Officer
 Amravati-I



Copy submitted to :-
 Regional Officer, MPC Board, Amravati
 C.A.O., M.P.C. Board, Mumbai.
 Consent fee of

D.D. No.	Date	Bank	Amount
0508949	20/04/10	Khamgaon Urban Co.-op. Bank Ltd.	2550/-

महाराष्ट्र शासन राजपत्र असधारण भाग चार-ब, शुक्रवार, मार्च २३, २०१८/चैत्र २, शके १९४०

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ENVIRONMENT DEPARTMENT
15th Floor, New Administrative Building
Madam Cama Road, Mantralaya,
Mumbai 400 032, dated 23rd March, 2018

NOTIFICATION

No.Plastic-2018/C.R. No.24/TC-4.

WHEREAS, concerns about usage and disposal of plastic are diverse and include accumulation of waste in landfills, water bodies and in natural habitats, physical problems for wild animals resulting from ingestion or entanglement in plastic, the leaching of chemicals from plastic products and the potential for plastics to transfer chemicals to wildlife and humans are increasing.

AND WHEREAS, because of non-biodegradable plastic waste handling of municipal solid waste becomes difficult and incurs more financial burden and also due to burning such waste in open environment causes various diseases in humans and animals.

AND WHEREAS, it is observed that non-biodegradable garbage is responsible for clogging drains and nallas causing flood in urban settlement leading to loss of lives and damage to properties and infrastructure.

AND WHEREAS, plastic waste and micro plastic cause danger to marine and freshwater bio-diversity and also hamper ecosystem services due to spreading of such waste in and around ecosystems, on tourists places, beaches and on agriculture and forest areas.

(8)

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महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, शुक्रवार, मार्च २३, २०१८/चैत्र २, शके १९४०

AND WHEREAS, non-biodegradable plastic waste and micro plastic are having negative impacts on fish diversity and fisheries activity.

AND WHEREAS, non-biodegradable waste is posing problems in effective implementation of Clean India Mission.

AND WHEREAS, detailed stake-holders consultations and deliberations with the field level officials were undertaken, and public notices were also published in leading newspapers.

AND WHEREAS, despite the ban on plastic bags of less than 50 micron through Maharashtra Plastic Carry Bags (Manufacture and Usage) Rules, 2006, there is increase in the non-biodegradable plastic garbage waste causing damage to environment and health.

Therefore, in exercise of the powers conferred by Clause (1) & (2) of Section 4 of the Maharashtra Non-Biodegradable Garbage (Control) Act, 2006, the Government of Maharashtra hereby authorises regulations for manufacture, usage, sale, storage, transport of the products made from plastic & thermocol etc. which generates non-biodegradable waste.

1. Short Title and Commencement :-

1. This may be called the Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018.
2. This Notification shall come into force with effect from the date of their publication in the Maharashtra Government Gazette.

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महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, शुक्रवार, मार्च २३, २०१८/चैत्र २, शके १९४०

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2. Definitions:

- 1) "Act" means the Maharashtra Non-Biodegradable Garbage (Control) Act, 2006.
- 2) "Plastic" means material; which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, poly styrene (thermacol), non-oven polypropylene, multi layered co extruder, poly propylene, poly terephthalate, poly amides, poly methyl methacrylate, plastic micro beads, etc.
- 3) "Compostable Plastic" means plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding environmental petro-based plastic, and does not leave visible, distinguishable or toxic residue, and which shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time.
- 4) "Plastic sheets" means sheet made of plastic.
- 5) "Plastic Waste" means any plastic discarded after use or after their intended use is over.
- 6) "Recycling" means the process of transforming segregated plastic waste into a new product or raw material for producing a new products.

- 7) "Producer / Manufacturer" means person engaged in manufacture or import of plastic bags or multilayered packaging or containers or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made up of plastic sheets or sheets or also manufacture products made from plastic or used plastic for packaging or wrapping the commodity.
 - 8) "Commodity" means tangible items that may be brought or sold and includes all marketable goods or wares.
 - 9) "Plastic bags" means bags made from plastic material, used for the purpose of carrying or dispensing commodities which have handle or without handle and also includes bags made from non-woven polypropylene and constitute or form an integral part of the packaging at manufacturing stage or is an integral part of manufacturing.
 - 10) "PET and PETE bottles" means bottles made up of polyethylene terephthalate (PET) and polyethylene terephthalate esters (PETE) used for packaging or storing liquid or semi liquid food, including water.
 - 11) "Commodities made from Thermocol" means any commodity or product made from Thermocol.
 - 12) "Form" means form attached with these regulations.
 - 13) "Product" means anything or object or item made from plastic or Thermocol.
3. Following activities will be regulated in the whole State of Maharashtra in exercise of the powers conferred by section 2(h) , sub-section 1 and 2 of section 4 of the Maharashtra Non-Biodegradable Garbage (Control) Act, 2006.



- (1) 1) The ban in the whole State of Maharashtra for manufacture, usage, transport, distribution, wholesale & retail sale and storage, import of the plastic bags with handle and without handle, and the disposable products manufactured from plastic & thermocol (polystyrene) such as single use disposable dish, cups, plates, glasses, fork, bowl, container, disposable dish/ bowl used for packaging food in hotels, spoon, straw, non-woven polypropylene bags, cups/ pouches to store liquid, packaging with plastic to wrap or store the products, packaging of food items and food grain material etc.
- 2) These regulations are applicable to every person, body of person, government and non-government organization, educational institution, sport complex, clubs, cinema halls and theaters, marriage/celebration halls, industrial units, commercial institutions, offices, pilgrimage organisers, pilgrimages and religious places, hotels, dhabas, shopkeepers, malls, vendors or sellers, traders, manufacturers, caterer, wholesalers, retailers, stockiest, businessmen, hawkers, salesmen, transporters, market, producers, stalls, tourist places, forest & reserved forest, eco-sensitive areas, all sea beaches, all public places, bus stands, railway stations in the State of Maharashtra.
- 3) There will be ban in whole state for use of plastic and thermocol for decoration purpose.
- (2) Use, sale, storage and manufacture of PET or PETE bottles made up of high quality food grade virgin Bisphenol-A free material having liquid holding capacity not less than 0.5 liters and printed on it with predefined buy back price shall be allowed subject to compliance of the following.

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महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, शुक्रवार, मार्च २३, २०१८/चैत्र २, शके १९४०

PET or PETE bottle manufacturers, producers, sellers and traders under 'Extended Producers and Sellers/Traders Responsibility' will develop "Buy Back Depository Mechanism" with a predefined buy back price printed specifically on such PET or PETE bottles and also set up Collection and Recycling units of adequate capacity and number to collect and recycle such PET or PETE bottles within three months from the date of publication of this notification. Traders / sellers will buy back such used PET/ PETE bottles with predefined buy back price printed on such bottles.

PET / PETE bottles having liquid holding capacity 1 liter or more and of 0.5 liter will be printed on the body of the bottle with predefined buy back price of Rs. 1/- and Rs.2/- respectively. However, there will be ban on usage, purchase, sale, distribution and storage of PET / PETE bottles having liquid holding capacity less than 0.5 liters in the State.

- (3) These regulations shall not be applicable to the following items:-
- i. Plastic bags or plastic used for packaging of medicines;
 - ii. Only compostable plastic bags or material used for plant nurseries, horticulture, agriculture, handling of solid waste. However, bags / sheets utilized for this purpose shall be prominently printed on it with "Use exclusively for this specific purpose only". The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling for this purpose.
 - iii. To manufacture plastic and plastic bags for export purpose only, in the Special Economic Zone and export oriented units etc.

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- iv. The plastic cover / plastic to wrap the material at the manufacturing stage or is an integral part of manufacturing. Guidelines to recycle or reuse such plastic should be printed prominently on the cover and material.
- v. Food grade virgin plastic bags not less than 50 micron thickness used for packaging of milk. However, on such plastic bags used for this purpose, should be clearly printed with the price for buy back which should not be less than Rs.0.50 to develop buy back system for recycling. To develop collection mechanism and ensure proper recycling of such used bags, milk dairies, retail sellers and traders will buy back such used milk bags with predefined buy back price printed on it. Milk dairies, retail sellers and traders will ensure that such buy back mechanism and collection and recycling system shall establish within three months from the date of publication of this regulation. However, Milk Dairy and distributors shall make efforts to develop alternative system with glass bottles or any other environmental friendly material for distribution of milk.
4. The following officers are authorized and empowered for the implementation and to take necessary legal action under powers conferred u/s 12 of the provisions of the Maharashtra Non-biodegradable (Control) Act, 2006, as per their jurisdiction :-
1. 1) Municipal Commissioners, Deputy Municipal Commissioners, Shops & Establishment Officers and Inspectors, Sanitary Inspector, Health Inspector, Health Officer, Ward Officers or any other Officer nominated by the Municipal Commissioner as well as Chief Officers of all Municipal Councils and any other Officer nominated by the Chief Officer are

(14)

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महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, शुक्रवार, मार्च २३, २०१८/चैत्र २, शके १९४०

- authorized to implement the provisions of the said Regulations in their respective jurisdiction.
- 2) District Collector, Deputy Collector, Sub-Divisional Officer, Tahasildar, Talathi and any other officer nominated by Collector, are authorized to implement the provisions of the said Regulations in their respective jurisdiction.
 - 3) Chief Executive Officer, Zilla Parishad; Block Development Officer, Health Officer, Development Officer, District Education Officer, Block Education Officer and Gram Sevak are authorized to implement the provisions of the said Regulations in their respective jurisdiction.
 - 4) Member Secretary, Regional Officer, Sub-Regional Officer and Field Officer of Maharashtra Pollution Control Board, Scientist-I & II and Director, Environment Department, Government of Maharashtra.
 - 5) Director, Health Services; Deputy Director, Health Services; Health Officers.
 - 6) Director, Primary & Secondary Education Board.
 - 7) All Tourism Police, Police Inspector, Police Sub-Inspector, Motor Vehicle Inspector, Traffic Police, Joint Managing Director, Maharashtra Tourism Development Corporation or any other officer authorized by Managing Director, Maharashtra Tourism Development Corporation.
 - 8) Deputy Commissioner (Supply), District Supply Officer
 - 9) Commissioner State Tax and all State Tax Officers.
 - 10) Range Forest Officer or any other officer authorized by Deputy Conservator of Forest.
2. 1) For implementation of these regulations, the person at village or city level, interested persons, group of people, welfare organizations, industrial association and members of all local bodies etc. shall register any offence with the concerned authorized officer, notified in these regulations for this purpose.

- 2) The said registered person, group of people, welfare organizations, industrial association shall help the officers authorized under the said regulations, for providing information of violation of these regulations and assist such officers to impose fine, to confiscate the material made from plastic & thermocol and assist in registering the offence.
5. Maharashtra Pollution Control Board shall impose the condition on manufacturers indicating that recycling price and buy back price should be prominently printed on PET / PETE bottles and plastic bags permissible under these regulations while issuing consent to establish, consent to operate/ renewal and also to initiate actions on non-complying units or industries under appropriate act.
6. Separate order for levying recycling fees from manufacturers at manufacturing stage and recycling fees at selling point at local body level will be issued in consultation with Directorate of Goods and Services Taxes and with approval of the Empowered committee .
7. Time frame for implementation of these regulation :-

Sr. No.	Stake Holder	Implementation Period	
		Activity	Time Frame
1.	Manufacturer / Producer	Manufacturing and sale of banned items.	From date of notification.
		Disposal of existing stock of banned items by 1) Sale outside the State. 2) Sale to authorized recycler or industry.	One month from the date of notification.

2.	Sellers, Retailers, Traders	Ban on Sale	From the date of Notification
		Disposal of Existing Stock by 1) Sale outside the State. 2) Sale to authorized recycler or industry. 3) Handed over to Local Body for Scientific disposal or recycling; and plastic waste generated under buy back scheme to be handed over to authorized recyclers or to the such mechanism developed for the same.	One month from the date of notification.
3.	Users	Use of banned items.	From the date of Notification.
		Disposal of existing plastic banned items with the individual users by 1) Handed over to Local Body for Scientific disposal or recycling; 2) Sale to authorized recycler or industry.	One month from the date of Notification.
4.	Local Body	To arrange the collection, transportation of banned plastic items or plastic waste of existing stock for recycling to authorized recyclers or industries or scientific disposal.	One month from the date of Notification.

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महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, शुक्रवार, मार्च २३, २०१८/चैत्र २, शके १९४० २३

8. Empowered Committee, constituted under the chairmanship of Minister (Environment) shall monitor the implementation of these regulations and will regularly review the incorporation of additional items which generate non-biodegradable garbage including use of PET or PETE bottles to be banned in the State. This committee will also help in resolving any difficulty faced by implementing authorities during implementation and if required also carry out any amendment in these regulations with an aim to reduce the volume of non-biodegradable garbage generation in the State
9. Expert Committee shall be constituted under these regulations which will suggest the recommendations including amendment required, if any in the regulations to the Empowered Committee for effective implementation of the regulations and solutions to reduce the non-biodegradable garbage.
10. Implementing Authorities, shall submit quarterly report in the Form-A to the State Government.

By order and in the name of the Governor of Maharashtra,

SATISH GAVAI,
Additional Chief Secretary (Environment)

FORM-A

- (1) Period of Report : From _____ to _____
- (2) Name & Address of Enforcing Agency :
- (3) Name of the Officers Incharge of enforcement of the aforesaid Rules:
- (4) Telephone/Cell No.(Office) :-
- (5) E-Mail ID :
- (6) No. of cases registered in the jurisdiction for violation:

Jurisdiction	Compounding		3 rd Offence	No. of Cases filed in the Court	No. of cases sub-judiced	Amount of fine collected	Remarks
	1 st Offence	2 nd Offence					
							0

1. _____

Sub-Total

2. _____

Sub-Total

Grand Total -----

- (7) Details of special drives undertaken for effective implementation of the Rules :-
- (8) List of first time offenders and second time offenders.
- (9) Details of public awareness programmes conducted by Enforcing Agency in their jurisdiction.
- (10) Any other relevant information.

(Signature of the Reporting Authority)

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महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, जुलै २, २०१८/आषाढ ११, शके १९४०

ENVIRONMENT DEPARTMENT

15th floor, New Administrative Building, Madam Cama Road, Mantralaya,
Mumbai 400 032, dated the 30th June 2018.

NOTIFICATION

No. Plastic.2018/C.R.No. 24/TC-4. – WHEREAS, under the Maharashtra Non-Biodegradable Garbage (Control) Act, 2006, for regulating the manufacture, usage, sale, storage, transport of the products made from plastic and thermocol etc., the Government of Maharashtra published the Maharashtra Plastic and Thermocol Products(Manufacture, Usage, Sale, transport, handling and Storage), Notification, 2018 on 23rd March 2018, which was amended as per Notification, dated the 11th April, 2018;

AND WHEREAS, as per para 8 of the said notification, for implementation of these regulations and help in resolving any difficulty faced by implementing authorities during implementation and if required also carry-out any amendment in these regulations, the Government Resolution, dated the 22nd March 2018 constituted the Empowered Committee;

AND WHEREAS, the Empowered Committee in its meeting of the held on 30th June, 2018, resolved to make amendment in the Maharashtra Plastic and Thermocol Products(Manufacture, Usage, Sale, transport, handling and Storage), Notification, 2018 ;

NOW, THEREFORE, in exercise of the power confirmed by clause (1) and (2) of Section 4 of the Maharashtra Non-biodegradable Garbage (Control) Act, 2006, the Government of Maharashtra hereby makes the following amendment in the Maharashtra Plastic and Thermocol Products(Manufacture, Usage, Sale, transport, handling and Storage), Notification, 2018 :-

1. In Notification, dated the 23rd March 2018, in Para. 2 at Serial No. 14 and 15 the following definitions are inserted :—

(14) "Multi-layered Packaging" means any material used or to be used for packaging and having at least one layer of plastic as the main ingredient in combination with one or more layers of material such as paper, paperboard, polymeric materials, metalized layers or aluminium foil either in the form of laminate or co-extruded structure.

(15) "Paper-Based Carton Packaging using one layer of plastic" means a container for liquid and solid food and beverages (e.g. milk, juice, etc.), where the primary constituent material is paper-board and which may have one or more layer of plastic, foil necessary to allow safe and hygienic consumption.

2. In the Notification, dated the 11th April, 2018 after Clause (c) of Para. 1 is substituted as follow and additional clauses (d), (e) & (f) are inserted :—

(c) PET / PETE Bottles of Drinking water, having liquid holding capacity of one litre or more, shall be printed on it, the Deposit and Refund Price of Re.1 or buyback price as decided by the Manufacturer. Drinking water PET / PETE Bottles, having liquid holding capacity of less than one litre but more than 200 ml. shall be printed on it, the Deposit and Refund Price of Rs. 2 or buyback price as decided by the Manufacturer.

(d) Use, sale, storage and manufacture of drinking water PET or PETE bottles of having liquid holding capacity less than 200 ml. is banned in the State.

(e) It is mandatory on the part of the bulk consumers of PET bottles such as hotels, marriage/ party halls, outdoor event locations, offices/institutions shall provide space for collection of plastic waste.

(f) It shall be the sole responsibility of the PET Bottle industries to ensure that these bottles are collected from retailers at depository and refund rate or buyback rate and are recycled.



3. In Notification dated 23rd March 2018, Clause 2A is inserted after Clause 2 of Para 3 as follows :—

(1) As per Plastic Waste Management Rules, 2016 issued *vide* 18th March 2016, by the Ministry of Environment, Forest and Climate Change, Government of India, manufacture and use of non-recyclable multi-layered plastic if any, should be phased out in two years' time. Since, the two years' time is over, the Manufacturers should stop use of non-recyclable multi-layered plastic immediately.

(2) The manufacturer/brand owner/producer of recyclable multi-layered and paper-based carton packaging material using one layer of plastic /Manufacturer's Association, shall diligently implement their Extended Producer's Responsibility (EPR) Plan which includes co-ordination / collaboration with existing Rag pickers / Scrap Traders, retailers for collection of plastic waste and its subsequent recycling and final disposal through their own established recycling plant or registered recyclers by establishing Producer's Responsible Organisations(PRO), which shall be responsible for 100% integral Plastic Waste Management right from collection to final disposal.

(3) Extended Producer's Responsibility (EPR) Plan of the manufacturer/brand owner/producer of multi-layered and paper-based carton packaging material using one layer of plastic shall be reviewed after three months from the date of issuance of this notification and on the basis of the outcome of review, further decision will be taken for regulation.

4. In Clause 3 of Para 3 regarding regulation not applicable to the items mentioned in the Notification dated the 23rd March, 2018, the following items are inserted :—

(1) In Sr. No. (i), Medical Equipment's and Medical Products are also added in addition to use of plastic for packaging of medicines.

(2) Sr. No. (ii) shall be read as it is.

(3) Sr. No. (iii) shall be read as it is.

(4) Sr. No. (iv) is substituted as follows :—

iv. Plastic material/ thermocol used for wrapping the material at the manufacturing stage or is an integral part of manufacturing shall comply the following conditions :—

a. The packaging material shall be more than 50 micron thickness ;

b. The packaging material shall be made up of minimum 20% recyclable plastic material (except for food packaging);

c. The packaging material (except for export purpose) shall be printed with manufacturer's details, type of plastic with code number and buy-back price ;

d. The manufacturers/ manufacturers' association using material for packaging shall work together and create a buy-back mechanism and diligently implement their Extended Producer's Responsibility (EPR) Plan which includes co-ordination/ collaboration with existing Rag pickers/ Scrap Traders, retailers for collection of plastic waste and its subsequent recycling and final disposal through their own established recycling plant or registered recyclers by establishing Producer's Responsible Organisations, which shall be responsible for 100% integral Plastic waste management from collection to final disposal.

(5) Sr. No. (v) shall be read as it is.

(6) **At Sr. No. (vi) following clause is inserted :—**

vi. Wholesalers and Retailers of groceries and grain products are allowed to sell groceries and grain products in sealed plastic packaging material subject to compliance of following conditions :—

a. The plastic packaging material shall be more than 50 micron thickness with a minimum weight of 2 grams. The packaging material shall be printed with manufacturer's details, type of plastic with code number and buy-back price ;

b. Manufacturing associations for retail packaging material and retailer's associations shall work to create a mechanism for the collection of the plastic through a buy-back mechanism and ensure the recycling and final disposal of the collected plastic materials ;

c. The conditions mentioned above in vi (a) and (b) shall be complied for use and sale of plastic packaging material within a period of three months from the date of issuance of this Notification ;

d. The Manufacturers shall comply with the conditions mentioned at Sr. No. vi (a) and vi (b) from the date of issuance of this Notification.

(7) At Sr. No. (vii), following clause is inserted :—

vii. Plastic Packaging material used for products intended for sale in the State of Maharashtra through E-Commerce shall be allowed only for three months, however, they shall develop Environmental-Friendly Alternative for packaging of materials within three months. They shall create a mechanism for the collection of the plastic packaging material used during three months and ensure the recycling and final disposal.

5. In para 4 of the Notification dated the 23rd March 2018, the officers are authorised and empowered for implementation and to take necessary legal action under the powers conferred u/s 12 of the provisions of the Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. In addition to this, after Sr.No.10 the following officers, are authorised.

(11) Any officers nominated by the Railway, Metro, Maharashtra Maritime Board and Airport Authorities.

By order and in the name of the Governor of Maharashtra,

ANIL DIGGIKAR,
Principal Secretary (Environment).

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

☎ : २४०१०४३३/२४०१०४८५/२४०१४३०१
 फॅक्स : २४०२४०६८
 visit us at : <http://mpcb.gov.in>
 email : enquiry@mpcb.gov.in
 नावक क्र. मसु/म.प्र.अ. (मु.) व. २६८४



कल्पवृक्ष चौईट, २/३/४ बा माला,
 दि. वि. आर सिनेमा समोर, सायन सर्कट,
 शीव (पूर्व), मुंबई - ४०० ०२२.

दि. १८/०६/२०१९

प्रति,
 कायदा,
 अमरावती महानगरपालिका,
 अमरावती

विषय - महाराष्ट्र प्लास्टिक व धर्माकाल अधिसूचना, दि. २३.०३.२०१८ व सुधारित
 अधिसूचना दि. ११.०४.२०१८, दि. ३०.०६.२०१८ व दि. १४.०६.२०१९ च्या
 अंमलबजावणीबाबत.

- संदर्भ - १. महाराष्ट्र प्लास्टिक व धर्माकाल अधिसूचना, दि. २३.०३.२०१८ व सुधारित
 अधिसूचना दि. ११.०४.२०१८, दि. ३०.०६.२०१८ व दि. १४.०६.२०१९
 २. महाराष्ट्र प्लास्टिक व धर्माकाल अधिसूचना, दि. २३.०३.२०१८ व सुधारित
 अधिसूचना प्रमाणी अंमलबजावणी व जनजागृतीबाबतचे म.प्र.नि.मंडळाचे
 पत्र दि. १६.०७.२०१८, दि. ०१.१०.२०१८

आपणास विषय आहे कि, महाराष्ट्र विघटनशिल व अविघटनशिल कचरा (नियंत्रण) कायदा, २००६ च्या
 कलम ४ ची पोटकलमे (१) व (२) याद्वारे प्रदान करण्यात आलेल्या अधिकाराचा वापर करून महाराष्ट्र शासनाने
 महाराष्ट्र प्लास्टिक व धर्माकाल अविघटनशिल वस्तूंचे (उत्पादन, वापर, विक्री, हाताळणी, साठवणूक) अधिसूचना,
 २०१८ संदर्भ क्र. १ मध्ये अधिसूचित केलेले आहे. सदर अधिसूचना म.प्र.नि.मंडळाच्या संकेतस्थळावर उपलब्ध आहे.

सदर अधिसूचनेच्या मुद्दा क्र. ३ (१) १ च्या अन्वये प्लास्टिक पासून बनविल्या जाणा-या पिशव्या (हॅडल
 असलेल्या व नसलेल्या) तसेच धर्माकाल (पॉलिस्टायरिन) व प्लास्टिक पासून बनविण्यात येणा-या व एकदाच वापरल्या
 जाणा-या डिस्पोजेबल वस्तू उदा. ताट, कप, प्लेट, ग्लास, काटे, वाटी, चमचे, भांडे, हॉटेलमध्ये अन्न पदार्थ पॅकेजिंग
 साठी वापरले जाणारे भांडी व वाटी, स्ट्री, नॉनवावन पॉलिप्रोपलीन बॅग, द्रव पदार्थ साठविण्यासाठी वापरात येणारे
 प्लास्टिक पाऊच/ कप इत्यादींचे उत्पादन, वापर, साठवणूक, वितरण, घाऊक व किरकोळ विक्री, आयात व वाहतूक
 करण्यास राज्यात संपूर्णतः बंदी आहे. तसेच सदर अधिसूचनेच्या मुद्दा क्र. ४ अन्वये या अधिसूचनेच्या अंमलबजावणी
 साठी व या नियमांतर्गत कार्यवाही करण्यासाठी आपणास आपल्या कार्यक्षेत्रात प्राधिकृत करण्यात आले आहे.

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म.प्र.नि.मंडळाने संदर्भ क्र. २ अन्वये आपणास सदर अधिसूचनेच्या प्रभावी अंमलबजावणी साठी विशेष पथके तयार करण्याची तसेच आपल्या हद्दीतील मोक्याची ठिकाणे उदा. बस स्थानके, रेल्वे स्थानके, बाजारपेठ, शहरातील महत्वाचे रस्ते इ. यासारखी सार्वजनिक ठिकाणी जाहिरात-फलक लावून प्लास्टिक व नॉनवोवन पिशव्यांच्या वापरास घालण्यात आलेल्या बंदीची जन-जागृती करण्याची व त्याचबरोबर आपल्या हद्दीतील प्लास्टिक व नॉनवोवन पिशव्यांच्या वापर तातडीने बंद करण्यात येऊन त्या संबंधित केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करण्यात यावा असे निर्देश दिले आहे.

त्या अनुषंगाने आपल्याकडून विशेष मोहिमे अंतर्गत प्रतिबंधित वस्तूंच्या विक्रीच्या दंडातून जमा झालेल्या रक्कमेमधून सदर अधिसूचनेच्या प्रभावी अंमलबजावणीसाठी व प्रतिबंधित वस्तूंच्या उत्पादन, वापर, साठवणूक, वितरण, घाऊक व किरकोळ विक्री, आयात व वाहतूक बद्दलची जन-जागृतीच्या कामाकरीता विनियोग करण्यात यावा.

(ई. रविंद्र, म.प्र.नि.)
सदर सचिव

प्रत माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी :

- १ प्रधान वैज्ञानिक अधिकारी/ सह संचालक (हवा प्रदूषण निवारण)/ सह संचालक (जल प्रदूषण निवारण)/ सहायक सचिव (तांत्रिक)/ प्रादेशिक अधिकारी (मुख्यालय), म.प्र.नि.मंडळ, मुंबई
- २ प्रादेशिक अधिकारी- अमरावती व उप-प्रादेशिक अधिकारी- अमरावती म.प्र.नि.मंडळ.

प्राथम्य अर्ज दि. 19.7.19

सोनी मिडिया

सचिव

उपा (प्रशा.) कार्यालय
अमरावती

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(24)

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office Amravati**

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roramravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/SCN/2002260003

Date :-26/02/2020

To,
 M/s. Kothari Plastic Industries,
 Plot No. B-28 MIDC Amravati,
 Dist. Amravati.

Sub: - Show cause notice.

- Ref: -**
1. The Consent to operate granted vide letter no. MPCB/SRO/AMT- I/AM-2023-10/CC-13 dtd. 18.05.2010.
 2. Visit of Field Officer dtd. 07.02.2020.
 3. Plastic Waste Management Rules, 2016.
 4. Maharashtra Plastic and Thermocol Products (Manufacture usage sale, transport, handling and storage) Notification dt. 23.03.2018 and 30.06.2018.
 5. Letter issued by Sub-Regional Officer Amravati-I on 18/02/2020.

WHEREAS, you are operating your industry in Water Pollution Control area and Air Pollution Control Area declared under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively.

AND WHEREAS, M.P.C.Board Board had granted you the consent to operate under section 26 of water (P&CP) Act, 1974, under section 21 of Air (P&CP) Act, 1981, stipulating certain terms & conditions, vide letter referred above at sr. no. 1) which is valid upto 30.04.2025.

AND WHEREAS, The Environment Department Government of Maharashtra Mantralaya Mumbai has published Maharashtra Plastic and Thermocol Products (Manufacture usage sale, transport, handling and storage) Notification dt. 23.03.2018 and 30.06.2018, where in the ban in the whole State of Maharashtra for manufacture, usage, transport, distribution, wholesale & retail sale and storage, import of the plastic bags with handle and without handle, and the disposable products manufactured from plastic & thermocol (polystyrene) such as single use disposable dish, cups, plates, glasses, fork bowl, container, disposable dish/bowl used for packaging food in hotels, spoon, straw, non-woven polypropylene bags, cups/pouches to store liquid, packaging with plastic to wrap or store the products, packaging of food items and food grain material etc.

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AND WHEREAS, The Officers from Amravati Municipal Corporation Amravati along with the squad visited your industry on 06.02.2020 late night and observed that, the plastic packaging bags below 50 micron thickness were observed.

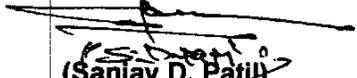
AND WHEREAS, The Field Officer of this office along with the members of the squad again visited your industry on 07.01.2020 and seized the plastic packaging bags having thickness below 50 micron about 40 kg.

AND WHEREAS, above non-compliance shows your negative attitude towards implementation of Environmental Laws and you have violated the provisions made under Plastic Waste Management Rules, 2016, Maharashtra Plastic and Thermocol Products (Manufacture usage sale, transport, handling and storage) Notification dt. 23.03.2018 and 30.06.2018 and provisions in r/o of EPR.

AND WHEREAS, you are violating the provisions of Water (P&CP) Act, 1974, Air (P&CP) Act 1981. It seems that, you are knowingly and willingly violating the consent condition no. 3 (viii,2)

In view of above, you are hereby directed to show cause as to **why stringent action shall not be taken against you for above lapses under the provision of the Water (P and C.P.) Act 1974, Air (P and C.P.) Act, 1981 and Plastic Waste Management Rules, 2016.** Your reply, if any, shall reach this office within 07 days positively else further legal action may be initiated against your unit please, note.

For & behalf of the
Maharashtra Pollution Control Board


(Sanjay D. Patil)

/c Regional Officer

Copy submitted to:

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Joint Director (Air), M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Amravati-I.

- You are also directed to serve the copy to industry and submit the compliance w.r.t. Show Cause Notice.

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Annexure - E

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
Fax : (0721) 2563597
Email:roamravati@mpcb.gov.in



Sahkar Surbhi"
Bapatwadi, Near Vivekanand
Colony, Amravati- 444606

"Your service is our duty"

No. MPCB/RO/AMT/811

Dtd. 28/07/2022

To,
M/s. Kothari Plastic Industries,
Plot No. B-28, MIDC Amravati,
Tal. & Dist.- Amravati.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: -** 1) Consent to operate granted by M.P.C.Board vide no. MPCB/SRO/AMT-I/AM-2023-10/CC-13, dtd. 18/05/2010
2) Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. Published in the Maharashtra Government Gazette on 23.03.2018 and amendments made thereof.
3) Board Officials visit dtd. 27/07/2022.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. It is mandatory on your part to comply the consent conditions scrupulously

AND WHEREAS, it is obligatory on your part to obtain plastic registration under Plastic Waste Management Rules, 2016 amended on 2018 and mandatory to implement EPR policy as per Rules.

AND WHEREAS, it is observed that you are operating your industry without having valid plastic registration from M.P.C. Board.

AND WHEREAS, it is mandatory on your part to comply Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/ 03/ 2018 and its amendment thereof issued by the Government of Maharashtra. In accordance with this notification, it is mandatory on your part to manufacture plastic packaging material for wholesalers & retailers of groceries & grain products more than 50 micron thickness with the minimum weight of 2 grams.

AND WHEREAS, the packaging material shall be printed with manufacturer's details, type of plastic with code number & buy-back price.

AND WHEREAS, the Board Officials of this office visited your industry on 27/07/2022 & observed that you have manufactured & stored banned plastic bundle (Rolls) & plastic packaging bags having thickness less than 50 microns. Approximate 225 Kgs of banned plastic material was found stored in your industry.

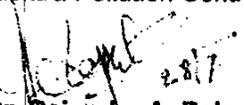
196

AND WHEREAS, you have violated the provision of Water (Prevention & Control of Pollution Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and other Wastes (Management and Transboundary) Rules, 2016 as well as Plastic Waste Management Rules 2016 and found violation of Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/03/2018 and its amendment thereof issued by Government of Maharashtra.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981. I, Regional officer hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your unit.

This is issued with the approval of Competent Authority.

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-

1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

1. Executive Engineer, (O & M), MSED Co. Ltd, Amravati (Urban Division).
- They are directed to disconnect the electric supply of M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist.- Amravati immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

2. Executive Engineer, MIDC, Amravati.
- They are directed to disconnect the Water supply of M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist.- Amravati immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Amravati-I: She is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

CM 2/3/22
Receipt Clerk
M.S.E.D. Co. Ltd.
Urban Dn. Amravati


Dispatch Clerk
M.I.D.C. Division
Amravati

28

107

Annexure - F

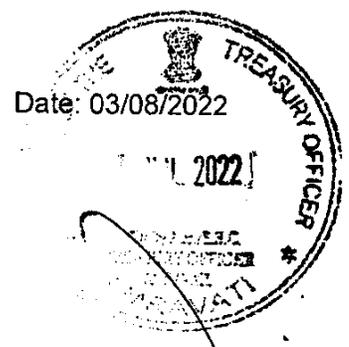


महाराष्ट्र MAHARASHTRA

2022

01AA 333231

वेव
मोडल कंट्रोल
डिस्ट्रिक्ट
अमरावती
18/08/22



To,
 MAHARASHTRA POLLUTION CONTROL BOARD
 REGIONAL OFFICE- AMRAVATI
 Dr. Rajendra A. Rajput
 (Regional officer)
 Sahkar Surbhi", Bapatwadi,
 Near Vivekanand Colony,
 Amravati - 444606.

Regional Office
 P.C. Board, Amravati
 No. 0019
 Date: 18/08/22

SUBJECT: UNDERTAKING

I Mr. Dhirendra Kothari, Proprietor of M/s. KOTHARI PLASTIC INDUSTRIES having our factory at B-28, MIDC Area, Amravati hereby give undertaking that:

I hereby am giving my undertaking that we will not be producing any kind of Packaging material below 50 microns in our premises & also will comply all the rule and regulations as per law of PWM 2016.

Regards
 Dhirendra Kothari
 M/s Kothari Plastic Industries,
KOTHARI PLASTIC INDUSTRIES
 Prop.
Proprietor

to sh. Karan
to verify & move proposal
for the approval is
received for legal matter.
18/08/22

3/8/22

(29)



MFG. OF PP, H.M.H.D.PE & LDPE BAGS

To,
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI
Dr. Rajendra A. Rajput
(Regional officer)
Sahkar Surbhi", Bapatwadi,
Near Vivekanand, Colony,
Amravati 444606.

0071
03/08/22

Subject: Replay to Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

As per received notice dated: 28th/07/2022, and visit officially at our industry on dated:27th /07/2022 it was observed that we have manufacture and stored banned plastic bundles (Rolls) & plastic packing bags having thickness less than 50 microns Approx. 225 Kg.

Dear Sir, we would like to inform that material found in our factory at the time visit was below 50 microns in thickness as this was manufacture by our new operator and which we had decided to scraped out or we were going to sell this to authorised recycler as per norms of PMW Rules 2016.

Dear sir, as we don't have any registered or authorised recycler nearby our industry so we had kept this maerial aside in our factory and we were not going to sell this band product in market as we are responsible producer from Past 41 years. Also our factory was not in running condition at the time of visit, we have appointed a consultant for EPR registration and then we will start our factory. So dear sir we are requesting you please do not disconnect our electricity and water supply of our unit.

Here after we agree to comply all rule & regulation as per norms of PWM 2016

Regards
Dhirendra Kothari
M/s Kothari Plastic Industries,

KOTHARI PLASTIC INDUSTRIES

Dhirendra Kothari
Proprietor

29/7/2022

P/s. Karan/Car
Pt. with him and
Report
Rajul

SAC-I
Pl. Veronika
4/8

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0721-2563592

Fax: 0721-2563597

Visit us at www.mpcb.gov.in

E-mail: sroamravati1@mpcb.gov.in &

sroamravati2@mpcb.gov.in

30 109



Sub-Regional Office Amner - G
amravati- I/II

"Sahakar Surabhi"

Bapatwadi, Near Vivekanand

Colony Amravati- 444606

Date: 21/09/2022

JOINT VIGILANCE SAMPLE COLLECTION AND VISIT REPORT

Name & Address of the Industry

M/s Kothari Plastic Industries
Plot NO - B-28, MIDC Amravati
Dist - Amravati

Name & Designation of the Field Staff

S.G. KARAIKAR

Name & Designation of the Factory Representative and Contact no. & Email address:

Consent status

Consent production capacity

Observations:

Visited said unit in respect closure order. following observation made
1) At the time of visit unit not found in operation & unit gate is closed (closed)
2) During visit time not available any available contact person at site.

Signature of Factory Representative

Signature of MPCB Officer

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0721-2563592

Fax: 0721-2563597

Visit us at www.mpcb.gov.in

E-mail: sroamravati1@mpcb.gov.in &
sroamravati2@mpcb.gov.in



Sub-Regional Office

amravati- I/II

"Sahakar Surabhi"

Bapatwadi, Near Vivekanand

Colony Amravati- 444606

Date: 29/9/2022

JOINT VIGILANCE SAMPLE COLLECTION AND VISIT REPORT

Name & Address of the Industry

M/s Kothari Plastic Industries
Plot. No - B-28 MIDC Amravati
Dist - Amravati
S.G. KARANKAR

Name & Designation of the Field Staff

M.N. Kothari
9823266085
kothariplastics@gmail.com

Name & Designation of the Factory Representative and Contact no. & Email address:

Consent status

Consent production capacity

Observations:

- Visited to the said unit in response submitted reply dt 8/8/2022 & undertaken dt - 18/08/2022 & following observation made:
- i) At the time of visit unit not in operation & not manufacturing any production during visit time.
 - ii) During visit time it's observed that the unit not store any material stock.
 - iii) Electricity & ^{water connection} disconnected by MSEB (MIDC) water supply dept as per factory representative informed.

M.N. Kothari

Signature of Factory Representative

29.9.22

S.G. KARANKAR

Signature of MPCB Officer

(32)

महाराष्ट्र औद्योगिक विकास महामंडळ
(महाराष्ट्र शासन अंगीकृत)

जा.क्र./उप (विवया)/अम/सी-६०३६३/२०२२
दिनांक:- ०३/०८/२०२२

उपअभियंता (विवया) यांचे कार्यालय,
म.औ.वि.म.उपविभाग कार्यालय,
बडनेरा बाय पास रोड, अमरावती.
Email:deamravatiem@midcindia.org

प्रति,
प्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
अमरावती.

विषय:- अमरावती औद्योगिक क्षेत्र....मे.कोठारी प्लास्टीक इंडस्ट्रीज भुखंड क्र. बी-२८ पाणीपुरवठा बंद
केल्याबाबत.

संदर्भ:- आपले कार्यालयीन पत्र जा.क्र. ८११ दि.२८/०७/२०२२

महोदय,

वरिल संदर्भिय विषयास अनुसरून आपणास कळविण्यात येते की, अमरावती औद्योगिक क्षेत्रातील मे. कोठारी
प्लास्टीक इंडस्ट्रीज भुखंड क्र. बी - २८ पाणीपुरवठा दि. ०२/०८/२०२२ रोजी बंद करण्यात आलेला आहे.

सबब आपले माहितीकरीता सविनय सादर.

उपअभियंता
म.औ.वि.म. (विवया) उपविभाग
अमरावती.

प्रत:- कार्यकारी अभियंता, म.औ.वि.म. विभाग अमरावती यांचे माहितीकरीता सविनय सादर.

112
Water supply Disconnection of M/s Kothari Plastic Industries, Plot No. B-28, MIDC
Amravati

DE Amravati EM <deamravatiem@midcindia.org>

Wed 03-08-2022 13:09

To: RO Amravati <roamravati@mpcb.gov.in>

Cc: EE Amravati <eamravati@midcindia.org>

1 attachments (140 KB)

B-28.pdf;

Sir,

Please see attached file.

Regards,

Deputy Engineer E&M,
MIDC Sub Dn. Amravati.

113

Amravati - I

34

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE- AMRAVATI-I.

Ph. No: (0721) 2563594
 Fax : (0721) 2563572
 Email: roamravati@mpcb.gov.in



"Sahkar Surbhi" Bapatwadi, Near
 Vivekanand Colony,
 Amravati- 444606.

"Your Service is our Duty"

No. MPC /SRO / AMT-I/ 1155/2022

Dtd. 12/10/2022

To,
 The Executive Engineer (O&M),
 MSED Co. Ltd.,
 Amravati (Urban Division).

Sub :- Regarding compliance of Closure Directions issued to M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati.
 Ref :- Closure Directions issued by Regional office vide letter no. MPCB/RO/AMT/811, dtd. 28/07/2022.

Sir,

With reference to the above subject, Regional Office, MPCB, Amravati has issued Closure Direction under section 33 A of Water (Prevention and Control of Pollution) Act, 1974 & 31 A of Air (Prevention and Control of Pollution) Act, 1981 vide above referred letter to M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati with a copy f.w.c. to your office and directed to disconnect the electric supply immediately of said industry and report the compliance with immediate effect. The copy of received Closure Direction is attached for your ready reference.

In view of the above you are requested to provide the details of compliance i.e. the date of effective disconnection of electric supply etc. to this office on priority.

D.A. : As above.

Yours faithfully,

(Dhanashree Patil)
 Sub-Regional Officer,
 MPC Board, Amravati-I.

Copy submitted for information :-
 Regional Officer, MPC Board, Amravati.

Receipt Clerk 12/10/22
 M.S.E.D. Co. Ltd.
 Urban Div. Amravati

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MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593

Fax : (0721) 2563597

Email:roamravati@mpcb.gov.in



Sahkar Surbhi"

Bapatwadi, Near Vivekanand

Colony, Amravati- 444606

"Your service is our duty"

No. MPCB/RO/AMT/811

Dtd. 28/07/2022

To,
M/s. Kothari Plastic Industries,
Plot No. B-28, MIDC Amravati,
Tal. & Dist.- Amravati.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1) Consent to operate granted by M.P.C.Board vide no. MPCB/SRO/AMT-I/AM-2023-10/CC-13, dtd. 18/05/2010

2) Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. Published in the Maharashtra Government Gazette on 23.03.2018 and amendments made thereof.

3) Board Officials visit dtd. 27/07/2022.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. It is mandatory on your part to comply the consent conditions scrupulously

AND WHEREAS, it is obligatory on your part to obtain plastic registration under Plastic Waste Management Rules, 2016 amended on 2018 and mandatory to implement EPR policy as per Rules.

AND WHEREAS, it is observed that you are operating your industry without having valid plastic registration from M.P.C. Board.

AND WHEREAS, it is mandatory on your part to comply Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/ 03/ 2018 and its amendment thereof issued by the Government of Maharashtra. In accordance with this notification, it is mandatory on your part to manufacture plastic packaging material for wholesalers & retailers of groceries & grain products more than 50 micron thickness with the minimum weight of 2 grams.

AND WHEREAS, the packaging material shall be printed with manufacturer's details, type of plastic with code number & buy-back price.

AND WHEREAS, the Board Officials of this office visited your industry on 27/07/2022 & observed that you have manufactured & stored banned plastic bundle (Rolls) & plastic packaging bags having thickness less than 50 microns. Approximate 225 Kgs of banned plastic material was found stored in your industry.

(26)
AND WHEREAS, you have violated the provision of Water (Prevention & Control of Pollution Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and other Wastes (Management and Transboundary) Rules, 2016 as well as Plastic Waste Management Rules 2016 and found violation of Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/03/2018 and its amendment thereof issued by Government of Maharashtra.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981. I, **Regional officer** hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your unit.

This is issued with the approval of Competent Authority.

For & behalf of the
 Maharashtra Pollution Control Board

(Dr. Rajendra A. Rajput)
 Regional Officer

Copy submitted for information to:-
 The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-

1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

1. **Executive Engineer, (O & M), MSED Co. Ltd, Amravati (Urban Division).**

- They are directed to disconnect the electric supply of **M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist.- Amravati** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

2. **Executive Engineer, MIDC, Amravati.**

- They are directed to disconnect the Water supply of **M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist.- Amravati** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Amravati-I: She is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
 Maharashtra Pollution Control Board

(Dr. Rajendra A. Rajput)
 Regional Officer

CM 2/8/22
 Receipt Clerk
 M.S.E.D. Co. Ltd.
 Urban Div. Amravati

OR
 Dispatch Clerk
 M.I.D.C. Division
 Amravati

37

EE/AMT/MSEDCL/UDN/F&A/NO. 3860

Date: 14 OCT 2022

To,
Additional Executive Engineer
MSEDCL O&M Urban Subdivision-III
Amravati.

Regional Office
M.P.C. Board, Amravati
F.T.S. 0044
Date: 19/10/2022

Sub: - Regarding compliance of closure Directions issued to M/S. Kothari Plastic Industries Plot No. B-28 MIDC Amravati.

Ref: - 1) MPC/SRO/AMT-1/1115/2022 Date: - 12/10/2022

In connection to the above cited this office is in receipt of letter from sub-Regional officer MPC Board Amravati, regarding disconnection of electric supply of M/S. Kothari Plastic Industries Plot No. B-28 MIDC Amravati vide letter ref (1).

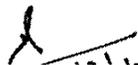
You are directed to go through the letter under reference which is enclosed herewith and submit action taken report immediately without fail. Treat this as most urgent.

Encl: - letter under ref.


Anand K. Katkar
Executive Engineer
MSEDCL O&M, Urban Division,
Amravati.

✓ **Copy submitted to:-**
The Sub-Regional officer MPC Board,
"Sahakar Surbhi" Bapat wadi,
Near Vivekananda colony
Amravati, 444606.

8/10-1



No. EE/U/Amt/T/3908

0099

Date: 13 OCT 2022

11/11/2022

To,
Regional Officer,
Maharashtra Pollution Control Board.
At, Sahkar Surbhi, Bapatwadi,
near Vivekanand Colony, Amravati

Sub :- Regarding report of disconnection power supply of M/s Kothari Plastic Industries, Plot No B-28, MIDC, Amravati.

Ref:- 1) Your letter No - 811 Dt-28.07.2022
2) Addl.EE/U-III/T/AMT/Email Dt-17.10.2022

With reference to the above, this office had received your the letter of disconnection of power in r/o M/s Kothari Plastic Industries, Plot No B-28, MIDC, Amravati vide above ref No. (1).

Accordingly as per your letter under reference, then Electric supply was disconnected on Dt. 22.09.2022.

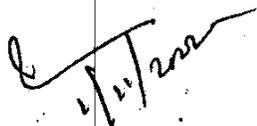
Hence, the disconnection report is submitted to your office as per ref no. 2.

Submitted for you n. a. please.

Encl- Ref letter.


Executive Engineer
Urban Division
MSEDCL, Amravati

810-I
for n-a


11/11/2022

(26)

विवरण :- मे. कोठारी प्लॉट नं. 33, B-28,

MIDD, गांधी विजयनगर तालुके
शंडीत केलगाबाबत अहवाल.

संदर्भ :- 1) E-mail Received dt. 15/10/2022

From Division office, Amravati Urban

2) E-mail Received dt. 10/10/2022

From S/Divn. office, Urban III, Amravati

वरिल विवक्षा अगुसखण, मे. कोठारी
प्लॉट नं. 33, B-28, MIDD गांधी विजयनगर

दि. 22/09/2022 बोडी तालुके शंडीत (T.D)

करवात आले ओट चदर कलेकशन सा. आते.

कार्यकाय कोमेयता, अमरावती शहर, उपनिभाष कटडा, c

अमरावती शहरा घुमवाडकनी मेमेन नुसार
तालुके शंडीत केले ओट.

उपरोक्त संदर्भांनुसार सकर माहिती
आपल्या माहितीसाठी व पुढील कार्यवाहीसाठी
देव्यात येत ओट.

पु. कोठारी

ASSISTANT ENGINEER
MIDD Center
A.S.E.D.C. Ltd, Amravati.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593

Fax : (0721) 2563597

Email:roamravati@mpcb.gov.in



Sahkar Surbhi"

Bapatwadi, Near Vivekanand

Colony, Amravati- 444606

"Your service is our duty"

No. MPCB/RO/AMT/811

Dtd. 28/07/2022

To,
M/s. Kothari Plastic Industries,
Plot No. B-28, MIDC Amravati,
Tal. & Dist.- Amravati.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

5/3/2022
Ref: - 1) Consent to operate granted by M.P.C.Board vide no. MPCB/SRO/AMT-I/AM-2023-10/CC-13, dtd. 18/05/2010
2) Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. Published in the Maharashtra Government Gazette on 20.03.2018 and amendments made thereof.
3) Board Officials visit dtd. 27/07/2022.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. It is mandatory on your part to comply the consent conditions scrupulously

AND WHEREAS, it is obligatory on your part to obtain plastic registration under Plastic Waste Management Rules, 2016 amended on 2018 and mandatory to implement EPR policy as per Rules.

AND WHEREAS, it is observed that you are operating your industry without having valid plastic registration from M.P.C. Board.

AND WHEREAS, it is mandatory on your part to comply Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/ 03/ 2018 and its amendment thereof issued by the Government of Maharashtra. In accordance with this notification, it is mandatory on your part to manufacture plastic packaging material for wholesalers & retailers of groceries & grain products more than 50 micron thickness with the minimum weight of 2 grams.

AND WHEREAS, the packaging material shall be printed with manufacturer's details, type of plastic with code number & buy-back price.

AND WHEREAS, the Board Officials of this office visited your industry on 27/07/2022 & observed that you have manufactured & stored banned plastic bundle (Rolls) & plastic packaging bags having thickness less than 50 microns. Approximate 225 Kgs of banned plastic material was found stored in your industry.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-2563593/94
fax : (0721) -2563597
e-mail : roramravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

No : MPCB/RESTART/2210210003

Date: 21/10/2022.

To,
M/s. Kothari Plastic Industries
Plot No.B-28,MIDC Area,Amravati

Sub: - Conditional Restart Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

- Ref: -1) Consent to operate granted by M.P.C.Board vide no. MPCB/SRO/AMT-II/AM-2023-10/CC-13, dtd. 18/05/2010**
- 2) Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. Published in the Maharashtra Government Gazette on 23.03.2018 and amendments made thereof.
 - 3) Board Officials visit dtd. 27/07/2022.
 - 4) Closure Directions issued vide letter no. MPCB/RO/AMT/811, dtd. 28/07/2022.
 - 5) Board Officials visit dtd. 29/09/2022.
 - 6) Undertaking submitted by industry on 18/08/2022.
 - 7) Proposal submitted by Sub-Regional Officer, Amravati-I with recommendations to accord the approval for issuance of restart directions through legal module on 04/10/2022.
 - 8) Proposal for issuance of conditional restart directions submitted to M.P.C.B, H.Q. Mumbai through legal module on 12/10/2022.
 - 9) Approval for issuance of Conditional Restart Directions received from Hon'ble Member Secretary, M.P.C.B, H.Q. Mumbai through legal module On 18/10/2022.

This has reference of closure Directions issued by M.P.C. Board vide letter cited at ref no. 4. Sub-Regional Officer Amravati-I has submitted the proposal to issue Restart Directions to your industry as you have submitted undertaking that you will not manufacture any kind of packing material below 50 microns & will comply with Plastic Waste Management Rules, 2016. Hence, this office has submitted the proposal through legal module at HQ, Mumbai to accord the approval for issuance of Conditional Restart Directions to your industry vide ref. no.8.

Accordingly, Hon'ble Member Secretary, M.P.C. Board, Mumbai has given approval to issue Conditional Restart Directions to your industry subject to submission of B.G. of Rs. 1.0 lakhs for not to manufacture Single Use Plastic items banned as per Maharashtra Plastic and Thermocol Products (M,U,S,T,H and S)Notification, 2018 and its amendments, thereof.

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Now, Board has decided to grant Conditional Directions to Restart to your industry subject to condition to submit the B.G. of Rs. 1.0 lakhs for not to manufacture Single Use Plastic items banned as per Maharashtra Plastic and Thermocol Products (M,U,S,T,H and S) Notification, 2018 and its amendments, thereof. Therefore, you are hereby allowed to restart your activities.

In case, you fail in scientific operation and maintenance of pollution control systems, the Board will have no option than to initiate stringent action including issuance of final directions, which may please be noted.

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted to:

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Principal Scientific Officer, M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.

Copy f.w.c. to:

1. **Executive Engineer, (O & M), MSED Co. Ltd, Amravati (Urban Division):**

You are directed to restore the electric supply of the above said unit immediately and report the compliance to this office immediate effect. These Directions are issued under the provision of section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

2. **Executive Engineer, MIDC, Amravati:**

You are directed to restore the water supply of the above said unit immediately and report the compliance to this office immediate effect. These Directions are issued under the provision of section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy to : Sub-Regional Officer, M.P.C. Board, Amravati-I :- SRO shall serve the copy these directions to the industry and submit the compliance report, accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE- AMRAVATI-I

Ph. No: (0721) 2563594
Fax : (0721) 2563572
Email: sroamravati1@mpcb.gov.in



“Sahkar Surbhi” Bapatwadi, Near
Vivekanand Colony,
Amravati- 444606.

Visit Report

Date:- 09/11/2022

1) Name & Address of
the industry

:- Mrs. Kothari Plastic Industries
plot No. B-28, MIDC area,
Amravati

2) Industry Representative

:- Sh. Dharendra N. Kothari

3) Consent Details

:- Phone No. :- 9823264084
E-mail :- kothariplastic@gmail.com

4) Consent Status

:- Valid till 28/02/2025.

Observations :-

- ① The industry was found in operation during visit.
- ② They are manufacturing packaging bags of polypropylene. ~~55~~ by using virgin PP granules.
- ③ The consented quantity is 5.6 T/month.
- ④ During visit, the industry was engaged in mfg of packaging material of 75 microns.
- ⑤ Trade effluent generation is Nil.
- ⑥ They have applied for EPR Registration on CPCB portal. with id - 202210047544800793

- (7) condition not to manufacture ~~123~~ sup items banned as per
(14) Maharashtra Plastic Notification 2018 & amendments
thereof.
- (8) The packaging material ^{netg is} shall be more than 50 micr
as observed during visit :-

suggestion

Industry shall not manufacture banned products at
plastic.

Dikumar

(Dhirendra Kothari)
Proprietor: Kothari Plastic

Patil
19/11/2022.
(Dhanubhee Patil)
SAO-Amravati-I